

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOLINA CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Molina Chemicals Private Limited
2.	Date of incorporation of corporate debtor	25 th June 1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110GJ1991PTC016014
5.	Address of the registered office and principal office (if any) of corporate debtor	C - 502, Shree Ram Vatika, Near Swaminarayan Mandir Near Haridarshan Char Rasta, Nava Naroda, Ahmedabad, Ahmedabad, Gujarat, India-382330
6.	Insolvency commencement date in respect of corporate debtor	02 nd August 2024
7.	Estimated date of closure of Insolvency Resolution Process	29 th January 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Gomti Ramchandra Choudhary Reg. No - IBBI/IPA-001/IP-P-02625/2022-2023/14275
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email: cagomtirchoudhary@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email: molinachemicalsprivatelimited@gmail.com
11.	Last date for submission of claims	16 th August, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **Molina Chemicals Private Limited** on 02nd August 2024.


The creditors of Molina Chemicals Private Limited are hereby called upon to submit their claims with proof on or before 16th August, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 8 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.08.2024
Place: Ahmedabad


CA Gomti Ramchandra Choudhary
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P-02625/2022-2023/14275
Validity of AFA till 30.06.2025



Bank of Baroda
Sufi Baug Branch : Shramjivi Sevalay, Nr. Alankar Cinema, Opp. Railway Station, Surat-395006, Gujarat.
Phone No. 0261-2429742, 2437693.

Appendix-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15.04.2024** calling upon the borrower **Mr. Rajveer Ribbon Industries, Prop. Mr. Dharmesh Rameshchandra Modi and its Guarantors Mr. Chandrakant Ganeshbhai Jadav** to repay the amount mentioned in the notice being **Rs. 20,18,568.16** as on 14.04.2024 + an applied interest there on + Legal & Other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **31st day of July of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Sufi Baug Branch** for an amount of **Rs. 20,18,568.16** as on 14.04.2024 + an applied interest there on + Legal & Other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgage Property Located at **Avas No. 68 of "A" Type**, area measuring about 36.27 Sq. Mtrs. along with construction standing thereon in the society known as **"Gyandeep Nagar"** sanctioned and organized under section 211(1) of the ULC Act 1978 situated on the land bearing N S No. 35 paikho, Block No. 91/1 of Village - Palampore, Sub-District - Chorvass, District - Surat stands in the name of Mr. Chandrakant Ganeshbhai Jadav. Sd/-
Date : **31.07.2024**, Place : **Surat** Authorised Officer, Bank of Baroda

Bank of Baroda
Circle SA STRA Centre : 1st Floor, Meghani Tower, Station Road, Surat, Gujarat 395003
Tele No. : 02612454543 email: cs8323@pnb.co.in

Appendix-IV(See Rule 8(1))POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **20.05.2024** calling upon the borrower **Mr. BAHARLAL LADULLAH SONI (Borrower) and Smt. BHAVNABEN BAHARLAL SONI (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 18,13,531.11/-** (Rupees Eighteen Lakhs Thirteen Thousand Five Hundred Thirty One and Paise Eleven Only) as on 30/04/2024 and further interest with monthly rent and other charges and expenses within 60 days from the date of notice/date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **27th August of the year 2024**.

The Borrowers/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an aggregate amount of **Rs. 18,13,531.11/-** (Rupees Eighteen Lakhs Thirteen Thousand Five Hundred Thirty One and Paise Eleven Only) as on 30/04/2024 and further interest thereon.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of immovable property

All that piece or parcel of property lying, being, of Block No. 46, (Non-agri.) (Residential Purpose) named D K NAGAR the land paki N.A. plot No. 81, 82, 83, 85, 110, 111, 112, 114 to 129, 131, to 153, Toal adm. 3591.00 Sq. Mtrs. named "MAM PASAND PARK", Divided into Row House Gala Type-Plots Paki, Plot No. 36, Adm. 58.52 Sq. Mtrs. Constructed building Adm. 58.52 Sq. Mtrs. (G.F.) with undivided right, property no. 36/5 of Baber Gram Panchayat Records, Situated at Village - Baber, Tal. Baroli, Dist. Surat belonging to Mr. Bharal Ladulal Soni & Mrs. Bhavnaben Bharal Soni Bounded by:- North: Internal Road, East: Plot No. 37, South: Adjutting Margi and Canal, West: Plot No. 35

Date: **02-08-2024**, Place: **Surat** Authorised Officer, Punjab National Bank

Bank of Baroda
Palanpur Branch : G/2-5, Modern Shoppe, Beside Silver Plaza, Rander Road, Surat - 395009, Gujarat, India, Phone No. 0261-2775526, E-mail : palsur@bankofbaroda.com

Appendix-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **18.11.2023** calling upon the borrower **Mr. Mahendra Prem Singh & Mrs. Kailash Mahendra Singh Kanwar and its Guarantor Mr. Bhuvanbhai Ramjilal Sharma** to repay the amount mentioned in the notice being **Rs. 17,19,897.94** as on 17.11.2023 + an applied interest there on + Legal and Other charges within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **01st day of August of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Palanpur Branch** for an amount of **Rs. 17,19,897.94** as on 17.11.2023 + an applied interest there on + Legal and Other charges.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable mortgage of Plot No. 78 (As Per KJP New No. 135/78), Admeasuring About 83.69 Sq. Mtrs. of **Muri Lake City** situated the Land bearing Survey Number R.S. No. 129, 130/2, 131/1 + 2 & 7, Paiki Block No. 135 Paiki 2, Moje - Asambad, Sub Dist - Opaod, Dist. Surat, along with the undivided share of Road and C.O.P. Adm. 68.82 Sq. Mtrs. in the said land, belonging property in the name of Mr. Mahendrasingh Prem Singh and Mrs. Kailash Mahendrasingh Kanwar. Bounded by:- North: Plot No. 79, South: Plot No. 77, East: Plot No. 93, West: Society Road. Sd/-
Date : **01.08.2024**, Place : **Surat** Authorised Officer, Bank of Baroda

Bank of Baroda
Puna Kumbharia Branch : Plot No. 12-13, Nr. Tata Motors Auto Point, At: Magb, Tal. Chorvass, Dist. Surat, Pin - 395010, Phone No. 0261 - 2640029, 2640030.

Appendix-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **20.02.2024** calling upon the borrower **Mr. Ramkanar Jagdishprasad Sharma, Mrs. Nirmla Ramkanar Sharma & its Guarantors Mr. Pintu Daddan Gupta** to repay the amount mentioned in the notice being **Rs. 7,74,214/- (Rupees Seven Lakhs Seventy Four Thousand Two Hundred Fourteen Only)** + unapplied interest from 20.02.2024 + Legal & Other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **01st day of August of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Puna Kumbharia Branch** for an amount of **Rs. 7,74,214/- (Rupees Seven Lakhs Seventy Four Thousand Two Hundred Fourteen Only)** + unapplied interest from 20.02.2024 + Legal & Other Expenses etc.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Immovable Property bearing Plot No. 82 i.e. KJP Block No. 463/82, adm. 60.20 Sq. Meters as per site and adm. 55.93 Sq. Meters along with the undivided proportionate share of road & COP adm. around 37.02 sq. meters of "Aardhna Platinum Vihag-2" plotted in land measuring 16086 sq. mts. in the said land bearing Revenue Block No. 463 i.e. Revenue Survey No. 471 of Village : Umrahi, Taluka : Bardoli, District : Surat, Gujarat in the name of Mr. Ramkanar Jagdishprasad Sharma & Mrs. Nirmla Ramkanar Sharma. Bounded by:- North: Plot No. 81, South: Internal road of Society, East : Plot No. 83, West : Internal road of Society. Sd/-
Date : **01.08.2024**, Place : **Surat** Authorised Officer, Bank of Baroda, Surat

Bank of Baroda
Kasbap Branch: Gram Panchayat Building, Kasbap, Navsari-396445, Mob No. 8485837519 E-Mail id: dkasb@bankofbaroda.com

Possession Notice APPENDIX IV (See Rule 8(1))

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **10.05.2024** (also published in newspapers on **24.05.2024**) calling upon the Borrower and Mortgagor **Mr. Rahul Suresh Patil** to repay the amount mentioned in the notice being **Rs. 15,22,533.55 (Rupees Fifteen Lac Twenty Two Thousand Five Hundred Thirty Three and Paise Fifty Five Only)** as on **09.05.2024** (inclusive of interest up to 09.05.2024) and further interest and charges and expenses within 60 days from the date of receipt of the said notice.

The Borrower and Mortgagor having failed to repay the amount, notice is hereby given to the Borrower and Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **1st day of August of the year 2024**.

The Borrower and Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount of **Rs. 15,22,533.55 (Rupees Fifteen Lac Twenty Two Thousand Five Hundred Thirty Three and Paise Fifty Five Only)** as on **09.05.2024** and further interest and other charges & expenses thereon until full and final payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable properties

All part and parcel of immovable property bearing Plot No. 48/14 measuring 44.72 sq. mtrs., City Survey Tika No. NA99 and City Survey No. 110/11/1/48/14 on Property Registration Card situated in "Naklang Dharm" situated on land bearing Revenue Survey No. 110/11/1 measuring 17592.00 sq. mtrs. of Vijalpore, Taluka Navsari (City), District Navsari standing in the name of Mr. Rahul Suresh Patil and Bounded as follows: East: Plot No. 26, West: Society Internal Road, North: Plot No. 48/13, South: Plot No. 48/15

Date: **01.08.2024** Chief Manager & Authorised Officer, BANK OF BARODA, Kasbap Branch
Place : **Navsari**

Bank of Baroda
Gunjan Branch, Gunjan, VAPI-396195
Ph: 0260-2401044, 9687005254
Email: GUNJAN@bankofbaroda.co.in

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **24.05.2024** calling upon the Borrowers/Partners/Mortgagor/Guarantors, **Mr. Vipulbhai Shankarlal Patel, Mrs. Manjula Vipulbhai Patel and Mr. Tushar Ranchohnbhai Kareliya** to repay the amount mentioned in the notice being **Rs. 12,53,044.45 (Rupees Twelve Lakhs Fifty Three Thousand Forty Four Rupees and Forty Five Paise Only)** as on **19.05.2024** With Further Interest Until Payment in Full within 60 days from the date of notice/date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **30th day of July of the year 2024**.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount of **12,38,787.50 (Rupees Twelve Lakhs Thirty Eight Thousand Seven Hundred Eighty Seven Rupees and Fifty Paise Only)** as on **27.07.2024** with further interest & expenses thereon until full payment.

The Borrower Attention is invited to Provision of sub section (8) of section 13 of Act in respect of time available to redeem the secured assets

Description of the Immovable Properties

Equitable Mortgage of all the pieces and parcel of residential property Situated at FLAT NO A-07 ADMEASURING 65.05 SQ MTS SITUATED AT SECOND FLOOR OF BUILDING NO. 06 KNOWN AS GURUDEVI CO-OPERATIVE HOUSING SOCIETY LIMITED ALONG WITH UNDIVIDED SHARE IN LAND ADM. 10.80 SQ. MT. CONSTRUCTED ON HOUSING PLOT NO 370 LAND BEARING SURVEY NO 110/PAPKEE AT GIDC VAPI OF VILLAGE CHHARWADA TAL VAPI DISTT VALSAD STATE GUJARAT BOUNDARIES OF ABOVE PROPERTY IS AS: East: O.T.S West: O.T.S North: O.T.S South: PASSAGE/EMD STAIR

Date: **30.07.2024** Sd/- Authorised Officer, Bank of Baroda
Place: **Vapi**

Bank of Baroda
Dudhia Talao Branch, Navsari, Opp. Municipal Building Dist. Navsari, Ph : 02637-250488/250810, Email : dudhia@bankofbaroda.com

Sale Notice For Sale of (Movable / Immoveable Properties)

[APPENDIX - II A with Rule 6 (2) for Movable] [APPENDIX IV-A refer proviso to 8 (6) for Immoveable Property]

E-Auction Sale Notice for Sale of Movable/Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described Movable/ Immoveable property/ies Hypothecated/Mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagor/ Guarantor/s/ Secured Asset/s/ Dues/ Reserve Price/ e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr./Lot No.	Name & address of Borrower/s / Guarantor/ Mortgagor's	Give short description of the Movable / Immoveable property with known encumbrances, if any (Mortgaged by NA)	Total Dues.	1. Date of e-Auction Time of e-Auction - Start Time to End Time 2. Last date and time of submission of Bid.	1. Reserve Price - 2. Earnest Money Deposit (EMD) Rs. 3. Bid Increase Amount Rs.	EMD deposit Account No. IFC Code Bank of Baroda Branch	Status of Possession - (Constructive / Physical) Property Inspection date & Time
1.	Mr. Rakesh Singh Kushwaha Flat No.307, Valaram Pratik, Nr. Elite building, Nr. Neelkanth Row House, Chanod, Valsad - 396195	Mahindra and Mahindra Furio - 16 - D - 22 feet Truck	Rs. 25,75,465/-	1. Dt. 30/08/2024, Time 2:00 PM to 5:00 PM 2. Dt. 29/08/2024	1. 19,35,000/- 2. 1,93,500/- 3. 10,000/-	1. Ac No.058700 15181219 2. IFC : BARBOODHIA Bank of Baroda Dudhia Talav Branch	1. Physical 2. Dt. 26-08-2024 Time : 2:00 PM to 6:00 PM

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://bob.auctiontigger.net/EPROC/prospective>

Date : **02/08/2024** bidders may contact the Authorised officer on Tel No. 02637-250488 Mobile 96627-96780. Authorised Officer, Bank of Baroda
Place : **Navsari**

Bank of Baroda
Tankal Branch: Near Char Rasta, village Tankal, Taluka Chikhli, Navsari-396560. Phone +91 9687680768 E-Mail id: Tankal@bankofbaroda.com

Possession Notice APPENDIX IV (See Rule 8(1))

Whereas, the undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **22.05.2024** calling upon the Borrower & mortgagor **Mr. Ajit Anant Jadhav and Co-borrower & Co-mortgagor Mrs. Rajeshi Ajit Jadhav** to repay the amount mentioned in the notice being **Rs. 9,93,268.35 (Rupees Six Lac Ninety Three Thousand Two Hundred Sixty Eight and Paise Thirty Five Only)** as on **22.05.2024** (inclusive of interest up to 19.05.2024) and further interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers/ Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers / Mortgagors, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **1st day of August of the year 2024**.

The Borrowers / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount of **Rs. 9,93,268.35 (Rupees Six Lac Ninety Three Thousand Two Hundred Sixty Eight and Paise Thirty Five Only)** as on **22.05.2024** (inclusive of interest up to 19.05.2024) and further interest and expenses till full and final payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable properties

All the right, title and interest in immovable property in the form of Flat No. B-506 (Municipal House No. 804/0), admeasuring 574.00 sq. ft. i.e. 53.34 sq. mtrs. on 5th Floor of "Sankar Residency-B", along with undivided proportionate share of 13.18 sq. mtrs. in land, in the said building situated in residential Society named and known as "Sankar Co-op. Housing Society Ltd." near Vithal Mandir, developed and standing on land bearing Revenue Survey No. 155/1-A/Paiki Plot No. 7, 8, 9 and 10 (B-type) situated in Navsari-Vijalpore Municipal Ward No. 7 of village Vijalpore, Taluka Jalalpore, District Navsari in the name of Mr. Ajit Anant Jadhav and Mrs. Rajeshi Ajit Jadhav and Bounded as follows: East: Common Passage, West: Open Space, North: Flat No. 507, South: Flat No. 505

Date: **01.08.2024** Chief Manager & Authorised Officer, BANK OF BARODA, Tankal Branch
Place : **Navsari**

Bank of Baroda
Puna Kumbharia Branch : Plot No. 12-13, Nr. Tata Motors Auto Point, At: Magb, Tal. Chorvass, Dist. Surat, Pin - 395010, Phone No. 0261 - 2640029, 2640030.

Appendix-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **30.04.2024** calling upon the borrower **Mr. Tuntun Singh Gangadhar Singh & Mrs. Maya Devi Tuntun Singh** to repay the amount mentioned in the notice being **Rs. 12,84,283/- (Rupees Twelve Lakh Eighty Four Thousand Two Hundred Eighty Three Only)** as on 30.04.2024 + unapplied interest there on + Legal & Other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **01st day of August of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Puna Kumbharia Branch** for an amount of **Rs. 12,84,283/- (Rupees Twelve Lakh Eighty Four Thousand Two Hundred Eighty Three Only)** as on 30.04.2024 + unapplied interest there on + Legal & Other Expenses etc.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Immovable Property bearing Plot No. 355, Admeasuring about 72.00 Sq. Yards equivalent to 60.28 Sq. Mtrs. Together with undivided proportionate Share in Road and COP admeasuring about 32.81 Sq. Mtrs. at "Rash Residence", Block No. 124, Rev. S.No. 115, Admeasuring 33415.00 Sq. Mtrs. of situated at Village - Kareli, Sub District - Palsana District - Surat, in the name of Mr. Tuntun Singh Gangadhar Singh & Mrs. Maya Devi Tuntun Singh. Bounded by:- North: Plot No. 354, South: Plot No. 356, East: Society Internal Road, West: Plot No. 326. Sd/-
Date : **01.08.2024**, Place : **Surat** Authorised Officer, Bank of Baroda, Surat

Bank of Baroda
REGIONAL OFFICE, BANK OF BARODA
Mahalaxmi Tower, 1st Floor, Tithal Road, Valsad. Ph: 02632-241454, M: 8872485474. Email : recovery.bulsar@bankofbaroda.co.in

Sale Notice For Sale of Immoveable Properties
"APPENDIX- IV-A (See proviso to Rule 6 (2) & 8 (6))"

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/ Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr./ Lot No.	Name & address of Borrower/s/Guarantor/s	Give short description of the immovable property with known encumbrances, if any Property Id	Total dues	1. Reserve Price 2. Earnest Money Deposit (EMD) 3. Bid Increase Amount	Branch Name Contact No.
1	Mr. Pareshbhai Thakorbhai Patel & Mrs. Swati Pareshbhai Patel. Plot no.27 Police HQ Road, Jamli Park, Valsad 396001.	Equitable mortgage of land and building house flat no.404 A admeasuring 787 sq feet superbuilt area with undivided share of land admeasuring 33.71 sq.mtrs 4th floor of building A of Valaram residency constructed on NA land admeasuring 2023 sq.mts bearing revenue survey no 162/2 consolidated city survey no.2043 situated at Mograwadi, Valsad Gujarat 396001 in the name of Smt. Swati Pareshbhai Patel and Mr. Pareshbhai Thakorbhai Patel	Rs.14,55,417.67 as on 31.07.2024	1. Rs. 11,19,600 2. Rs. 1,12,000 3. Rs. 5000	Untdi Branch 8980450111
2	M/s Vijay Industries (Prop. Mr. Vijay Omkar Patil) Flat no. 601, Sagor A Apartment Khariwad Nani Daman 396210	Equitable mortgage of Flat no. E-409 Fourth Floor Building- E Sai Sangrila of land bearing old Survey no.4711 New Survey no.2969 B/h Kanya School, Sulabh Nagar, N H no.48 Moje: Village Pardi, Taluka Pardi Dist-Valsad. in the name of Mr. Vijay Omkar Patil	Rs. 25,26,040.47 as on 31.07.2024	1. Rs. 11,04,000 2. Rs. 1,10,400 3. Rs. 5000	Moti Daman 8707722783
3	M/s AR Plastics Address: Gala No 207, BLDGA, Sr No. 270, 271, Komal Industrial Complex Daman - 396210 Prop: Yaminirameshbhai Patel Address: H No. C-235, Amaliya Faliya, Village Dabel, Daman-396210	All the piece and parcel of Gala no. 204, Komal Industrial Complex, Kachigam, Nani Daman, Daman and Diu admeasuring 1200 sq. ft. situated on 2nd floor of A building known as Komal Industrial Complex constructed on Non - agriculture land bearing revenue survey No. 270, Hissa No. 3-A of village kachigam laying and being within the jurisdiction of nandaman, daman - 396210.	Rs. 1,14,99,266.57/- interest thereon W/ 02.06.2024+ charges other recovery if any	1. Rs. 15,25,700/- 2. Rs. 1,52,570/- 3. Rs. 10000/-	ROSARB Valsad 8872485474
4	M/s Shree Sai Poly Plast Inc. Mr. Shushma Rakesh Dubey (Proprietor)	All that part and parcel of Industrial Gala No. 103, 104, 105, 106 admeasuring 1175 sq. ft. each (Total 4700 Sq. Ft.), on the 1 st Floor of Premier Industrial Estate, situated and standing on land bearing Plot No. 11, Survey No. 365/23, Near Ganesh Industrial Estate, Near Gold Star via Kachigam Check post, village Kachigam, Nani Daman, Daman (UT) in the name of Mrs. Shushma Rakesh Dubey.	Rs. 51,14,045.31/- with interest up to 02.06.2024 + interest thereon + Legal Expenses	1. Rs. 27,36,000/- 2. Rs. 2,73,600/- 3. Rs. 10000/-	ROSARB Valsad 8872485474
5	M/S Aakrups Commotrade Pvt. Ltd., Mrs. Lina Jigneshbhai Desai, Mr. Jignesh Subhashchandra Desai, Mr. Subhashchandra Gulabhai Desai, Mr. Vijaybhai Amrutlal Desai, Mr. Rohitbhai Amrutlal Desai, (a) 40, Karmashila, Nikanth Nagar Society, Bharat Road, Surat-395007. (b) 305, SNS Pletina, Nr. Someshwara Endave, Nr. Reliance Mall, Vesu Surat 395007. (c) 1310, Lila Amrut Gurli Faliya, Abrama, Near Ramji Temple, Valsad, Gujarat-396001 (d) Flat No. A-204, Karmabhumi Heights, Dharampur Road, Valsad, Gujarat-396001 (e) "Part B" Karmabhumi Dream City, Station Road, Killa Pardi, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no. 1048/1049) Village Pardi, Tal Pardi, Dist. Valsad-396125. Total Built Area is 944 Sq.Ft.as per approved plan.	Row House No.76 "Part B" Karmabhumi Dream City, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no. 1048/1049) Village Pardi, Tal Pardi, Dist. Valsad-396125. Total Built Area is 944 Sq.Ft.as per approved plan.	Rs.14,80,91,183.87 as on 31.07.2024	1. Rs. 22,19,400/- 2. Rs. 2,22,000/- 3. Rs. 5000/-	Tithal Road 9687680770
		Row House No.103 "Part B" Karmabhumi Dream City, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no.1048/ 1049) Village Pardi, Tal Pardi, Dist. Valsad-396125.Total Built Area is 1330 Sq.Ft.as per approved plan.		1. Rs. 32,35,500/- 2. Rs. 3,24,000/- 3. Rs. 5000/-	
		Row House No.110 "Part B" Karmabhumi Dream City, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no.1048/ 1049) Village Pardi, Tal Pardi, Dist. Valsad-396125.Total Built Area is 1330 Sq.Ft.as per approved plan.		1. Rs. 31,45,725/- 2. Rs. 3,15,000/- 3. Rs. 5000/-	
		Row House No.170 "Part B" Karmabhumi Dream City, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no.1048/1049) Village Pardi, Tal Pardi, Dist. Valsad-396125.Total Built Area is 944 Sq.Ft.as per approved plan.		1. Rs. 19,64,520/- 2. Rs. 1,97,000/- 3. Rs. 5000/-	
		Row House No.171 "Part B" Karmabhumi Dream City, Near DCO School, Balakhadi, Station Road, Killa Pardi, New Survey no.4133 (Old Survey no.1048/1049) Village Pardi, Tal Pardi, Dist. Valsad-396125.Total Built Area is 944 Sq.Ft.as per approved plan.		1. Rs. 19,64,520/- 2. Rs. 1,97,000/- 3. Rs. 5000/-	

Date of e-Auction : 21/08/2024
Time of E-auction : Start Time 14:00 to End Time 18:00 (With unlimited extension of 10 minutes each)
• Status of Possession (Constructive / Physical) - Physical
• Property Inspection date & Time :- 14/08/2024 12:00 to 16:00

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://ebkray.in>. Also, prospective bidders may contact the Authorised officer on above Contact Details

15 Days Statutory Notice Sale Notice to The Borrower, Guarantor and Mortgagor.
Date : **03.08.2024** | Place : **Valsad** Chief Manager & Authorised Officer Bank of Baroda, Ahmedabad

Bank of Baroda
Puna Kumbharia Branch : Plot No. 12-13, Nr. Tata Motors Auto Point, At: Magb, Tal. Chorvass, Dist. Surat, Pin - 395010, Phone No. 0261 - 2640029, 2640030.

Appendix-IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **26.04.2024** calling upon the borrower **Mr. Nitinbhai Shantibhai Gohil, Mr. Nilesbhai Shantibhai Gohil & Mrs. Kanchanben Shantibhai Gohil** to repay the amount mentioned in the notice being **Rs. 12,39,481/- (Rupees Twelve Lakhs Thirty Nine Thousand Four Hundred Eighty One Only)** + unapplied interest from 26.04.2024 +

